

**BEFORE THE ADJUDICATING AUTHORITY  
NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
COURT 1**

CP(IB) 35/9/NCLT/AHM/2020

Coram: Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER (JUDICIAL)  
Hon'ble Mr. PRASANTA KUMAR MOHANTY, MEMBER (TECHNICAL)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF THE NATIONAL COMPANY LAW TRIBUNAL ,  
AHMEDABAD BENCH ON 18.03.2020**

Name of the Company: Shiram Makadu Chitte & Ors  
V/s  
Sunshine Hi-Tech Infracon Ltd

Section: Section 9 of the Insolvency & Bankruptcy Code

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
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1.

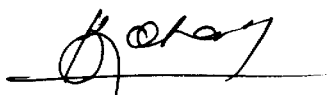
2.

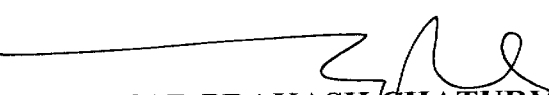
**ORDER**

None for the parties.

Pursuant to the Notice issued by the Principal Bench, National Company Law Tribunal dated 15.03.2020, in view of the Advisory issued by the Central Government considering the seriousness of pandemic Novel Coronavirus (COVID-19), the case is simply adjourned

List the matter on 27.04.2020

  
(PRASANTA KUMAR MOHANTY)  
MEMBER (TECHNICAL)

  
(HARIHAR PRAKASH CHATURVEDI)  
MEMBER (JUDICIAL)

Dated this the 18th day of March, 2020.